

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 31ST MAY, 1979.

NOTIFICATION
INCOME TAX

No. 2834(F.No.404/118(TRD-AP)/79-ITCC) In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises S/Shri V. Venkateswarlu and M. Krishnamurthy being gazetted officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date S/Shri V. Venkateswarlu and M. Krishnamurthy take over charge as Tax Recovery Officers.

Sd/-

(H. VENKATARAMAN)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Directors, IRS(DT), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Andhra Pradesh-Hyderabad.
5. The Chief Secretary, Government of Andhra Pradesh, Hyderabad.
6. The Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad.
7. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
8. Bulletin Section(3 copies).
9. Guard File.

Sd/-

Deputy Secretary to the Government of India.

AUTHORISED FOR ISSUE

H. D. Sharma
(H.D. SHARMA)

ASSISTANT DIRECTOR(RS&P).

No. CC/ITCC/2734/719/RSP/79.

* SHARMA *